

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI (SZ)**

**ORIGINAL APPLICATION NO. 297 OF 2024**

**IN THE MATTER OF:**

SUO MOTU

...Applicant(s)

- Vs-

Telangana State Pollution Control Board,  
Through its Member Secretary,  
Hyderabad and Ors.

...Respondent(s)

**REPORT FILED BY THE HMWSSB DEPARTMENT R-5**

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Place: Chennai

Date: 17.06.2025

Mrs. H. Yasmeen Ali,  
Standing counsel for 5<sup>TH</sup> Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE, CHENNAI.**

**Original OA No. 297 of 2024 (SZ)  
(Original Application No. 1213 of 2024 (PB))**

**Between:**

Tribunal on its own motion SUO MOTU based on the  
News Item in The Times of India dated 22.09.2024  
Titled "Sakhi Lake under threat chokes on pharma waste".

.....Appellants

And

Telangana State Pollution Control  
Board and others...

.....Respondent(s)  
(HMWSSB-R-5)

**REPORT FILED BY THE HMWSSB (RESPONDENT No.5)**

1. This Original Application is registered Suo Motu on the basis of the news item titled "Sakhi Lake under threat chokes on pharma waste" appearing in 'the Times of India' dated 22.09.2024 by the Hon'ble NGT, principle Bench New Delhi.

2. The news item relates to the alarming pollution levels at Sakhi Lake in Hyderabad, primarily due to the discharge of pharmaceutical waste from nearby industries. As per the Article, the Lake has been contaminated by untreated pharmaceutical waste, which has led to a significant decline in water quality. This pollution is primarily attributed to nearby pharmaceutical



  
CHIEF GENERAL MANAGER (ENGG)  
STP CIRCLE-I, HMWS & SB  
KHAIRATABAD, HYDERABAD-500004.

industries that discharge their waste into the lake. The News Item further highlights that the contamination has resulted in the death of aquatic life and has made the water unsafe for human use. The Lake, once a source of water for local communities, is now heavily polluted. The polluted water poses serious health risks to the local population, including skin diseases and other health issues related to exposure to toxic chemicals. It is further alleged that despite previous warnings and reports, effective measures to curb the pollution have not been implemented.

3. The Hon'ble NGT vide OA No. 1213 of 2024 has transferred the case to the Principal Bench Southern Bench and the same has been re-numbered as OA No. 297 of 2024 (SZ).

4. The Hon'ble NGT (SZ) has impleaded Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB) as a party i.e., Respondent No.5.

5. The Respondent No.5/HMWSSB immediately on receipt of this Hon'ble NGT 's order dated 05.02.2025 has examined the matter and it is observed that the subject matter pertains to the Zonal Commissioner, Patancheru, Sanga Reddy Municipality, Patancheru, Sanga Reddy District.

5.2 The Respondent No.5/ (HMWSSB) has written a Letter to the Zonal Commissioner, Patancheru circle, GHMC vide Letter No. HMWSSB/MD/OA No.297/Sakhi-Lake/2024-25/161, dated: 08.03.2025, by marking a copy each to all the respondent a copy of letter is enclosed as **Annexure No.I** and informed them the Comprehensive Sewerage Master Plan – 2020 CSMP-2020



  
CHIEF GENERAL MANAGER (ENGG)  
STP CIRCLE-I, HMWS & SB  
KHAIRATABAD, HYDERABAD-500004.

has been prepared by HMWSSB on the instructions of the Government of Telangana and as per the (CSMP) there is no proposal to construct any Sewerage Treatment Plant (STP) at Sakhi Lake, as this is not within the jurisdiction of HMWSSB, and inform them to take suitable measures to prevent sewage flow into the Sakhi Lake at their end. As the Sewerage System is looked after in the area by the Zonal Commissioner, Patancheru, Sanga Reddy Municipality.

6. It is further submitted that on the basis of the Respondent No.5/(HMWSSB) above Letter dated 18.03.2025, the Telangana Pollution Control Board(R-1) has written a Letter No. 18/TGPCB/Legal/NGT-Chennai/2024-100, dated 13.05.2025 to the Zonal Commissioner, Patancheru, Hyderabad, copy enclosed as **Annexure – II** and requesting the Municipality to take necessary steps for diverting or treating the untreated sewage of the residential colonies from South-East direction, in the Sewerage Treatment Plant before discharging into the Sakhi Lake.

7. This Report is submitted in compliance of the Hon'ble National Green Tribunal (South Zone) order dated 26.03.2025.

Date: 26<sup>th</sup> May, 2025,  
Place: Hyderabad.

  
Chief General Manager (Engg),  
STP Circle-I, HMWSSB, Hyderabad.

**CHIEF GENERAL MANAGER (ENGG)**  
STP CIRCLE-I, HMWS & SB  
KHAIRATABAD, HYDERABAD-500004.

**ATTESTED**

  
3  
26/5/2025  
**A. NARASIMHA RAO, B.A., LL.B**  
**ADVOCATE / NOTARY**  
Appointed by the Govt. of T.S  
# 10-1-891/401, A.C. Guards  
Khalratabad, HYDERABAD





Lr.No:HMWSSB/MD/OA No.297-Sakhi-Lake/2024-25/ 161

dt: 18-03-2025

To

The Zonal Commissioner,  
Patancheru Circle, GHMC  
Hyderabad, Telangana.

Sir,

Sub: HMWSSB – TGPCB-NGT No.297 of 2024(SZ) – filed as Suo Motu based on the News Item in The Times Of India dt:22.09.2024 titled "Sakhi Lake under threat, chokes on Pharma waste" - HMWSSB impleaded as Respondent No.5 – Next Date of Hearing 26.03.2025 -- Report - Reg.

Ref: 1. Hon'ble NGT orders dt: 3.10.2024 in OA No.1213 of 2024(PB)  
2. Hon'ble NGT (SZ) orders dt: 27.11.2024  
3. Hon'ble NGT.(SZ) orders dt: 05.02.2025

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Adverting to the subject references cited, it is to inform that, the Hon'ble NGT in O.A.No.297 of 2024(SZ) [ earlier O.A.No. 1213 of 2024(PB)], has registered a Suo Motu on the basis of the News Item titled "Sakhi Lake under threat chokes on pharama waste" appeared in the "Times of India" dated:22.09.2024, wherein (1) TSPCB, (2) CPCB, (3) Ministry of Environment, Forest and Climate Change and (4) District Migistrate(Hyderabad), Collector Office, were impleaded as respondents in the orders dated: 03.10.2024, to file their response / reply by way of affidavit before the Southern Zone Bench of the Tribunal and transferred the case to NGT(SZ).

2. It is to inform that, the subject mainly pertains to pollution levels at Sakhi Lake in Hyderabad, primarily due to discharge of pharmaceutical waste from nearby industries. As per the articles the lake has been contaminated by untreated pharmaceutical waste which has led to a significant decline in water quality. This pollution is primarily attributed to nearby pharmaceutical industries that discharge their waste into the lake. The news item further highlights that, the Contamination has resulted in the death of aquatic life and has made the water unsafe for human use. The lake, once a source of water for local communities, is now heavily polluted. The polluted water poses serious health risks to the local population.

3. Further to submit that, the Hon'ble NGT has impleaded HMWSSB and Deputy Municipal Commissioner, Serilingampally Zone, RC Puram, Patancheruvu, Sangareddy as additional respondents 5 & 6 vide orders dated: 05.02.2025.

4. As per article the main pollution to the above lake is industrial wastes and synthetic drugs to toxic chemicals, the contaminants flowing into the lake with alarming levels of heavy metals especially in areas impacted by run-off from nearby drug factories.

5. In this regard it is to inform that, the Treatment of Industrial Wastewater / Wastes has to be done by the respective industrial units before discharging the same to natural course as per standards and parameters prescribed by the CPCB / TGPCB and monitoring such industrial wastewater treatment is under the purview of TG Pollution Control Board. Further to submit that, Sakhi Lake is

situated near ORR where the concerned Urban Local Body (Patancheru-GHMC) is in charge for sewerage maintenance.

6. As far as Comprehensive Sewerage Master Plan is concerned, there is no proposal to construct any STP at Sakhi Lake.

7. In view of the above, the Zonal Commissioner, Patancheru, GHMC, is requested to take suitable measures to prevent sewage flows into the Sakhi Lake if any at your end as the sewage system is looked after in the area by the Municipality.

Yours faithfully,

  
Managing Director  
H.M.W.S. & S.B.

1. Copy submitted to the Member Secretary, T.S. Pollution Control Board, Paryavaran Bhavan, Sanath Nagar Road, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana 500018, for information please.
2. Copy submitted to the Principal Secretary to Govt., MA&UD Department, GoT, Secretariat, Hyderabad, for information please.
3. Copy to the Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi - 110032, for information please.
4. Copy to the Deputy Municipal Commissioner, Serilingampally Zone, RC Puram, Patancheru, Sangareddy District, for information please.
5. Copy to the Ministry of Environment, Forests and Climate Change through its Regional Office, MoEF&CC, Regional Office (SEZ), 1<sup>st</sup> and 2<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 600034, for information please.
6. Copy to the District Magistrate (Hyderabad), Collector Office, 6-2-10, Lakdikapul, Hyderabad, Telangana - 500 004, for information please.
7. Copy to Mrs H. Yaseem Ali, Advocate, No.160, Thambu Chetty Street, Opp. To Madras High Court, Chennai - 600 001. You are requested to place this letter before the Hon'ble NGT, Chennai, for perusal by the Tribunal.



**TELANGANA POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar,  
Hyderabad – 500018. Phone: 040 – 23887500

Lr. No. 18/TGPCB/Legal/NGT-Chennai/2024-100

Date: 13-05-2025

To

The Zonal Commissioner,  
Patancheru Circle, GHMC,  
Hyderabad.

Sir,

Sub: TGPCB -- Legal -- Hon'ble NGT, Chennai -- OA No. 297 of 2024 [Earlier, OA No. 1213 of 2024 (PB)] on the News Item titled "Sakhi Lake under threat chokes on pharma waste" appearing in the Times of India dated 22.09.2024" -- Order dated 26.03.2025 -- Reg.

Ref: 1. OA No. 297 of 2024.  
2. MD, HMWS&SB letter dated 18.03.2025.  
3. Hon'ble NGT, Chennai Order dated 26.03.2025.  
\* \* \*

It is to submit that an Original Application was registered Suo Motu by the Hon'ble NGT, Principal Bench, New Delhi vide OA No. 1213 of 2024 based on the News item titled "Sakhi Lake under threat chokes on Pharma Waste" appearing in the Times of India dated 22.09.2024.

The news item relates to the alarming pollution levels at Sakhi Lake in Hyderabad, primarily due to the discharge of pharmaceutical waste from nearby industries, which has led to a significant decline in water quality. This pollution is primarily attributed to nearby pharmaceutical industries that discharge their waste into the lake. The polluted water poses serious health risks to the local population, including skin diseases and other health issues related to exposure to toxic chemicals. It is further alleged that despite previous warnings and reports, effective measures to curb the pollution have not been implemented.

The Hon'ble NGT, New Delhi vide Order dated 03.10.2024 impleaded the following as Respondents: -

- R1 – MS, TGPCB
- R2 – Central Pollution Control Board.
- R3 – MoEF&CC, New Delhi
- R4 – District Collector, Hyderabad, and transferred the OA to the Hon'ble NGT, Southern Zone, Chennai with a direction to list the case on 25.11.2024 before the Hon'ble NGT, Chennai.

In compliance to the above Order, the TGPCB has filed report dated 21.11.2024 before the Hon'ble NGT, Chennai:

The case was further heard on 27.11.2024 & 05.02.2025. The Hon'ble NGT, Chennai vide Order dated 05.02.2025 impleaded the following as further Respondents: -

- R5 – HMWS&SB, Hyderabad.
- R6 – Deputy Municipal Commissioner, Serilingampally Zone, RC Puram, Sangareddy.

The Managing Director, HMWS&SB vide letter dated 18.03.2025 states as follows: -

- i. Main pollution of the Sakhi Lake is due to industrial wastes and synthetic drugs, toxic chemicals.
- ii. The contaminants flowing into the Lake with alarming levels of heavy metals especially in areas impacted by run-off from nearby drug factories.
- iii. Treatment of industrial wastewater / wastes has to be done by the respective industrial units before discharging the same to natural course as per standards and parameters prescribed by the CPCB / TGPCB and monitoring of such comes under the purview of TGPCB.
- iv. Further, the concerned Sakhi Lake is situated near the ORR and the Patancheru – GHMC is responsible for sewerage maintenance.

The copy of the HMWS&SB letter dated 18.03.2025 is enclosed for information.

The Hon'ble NGT further heard the matter on 26.03.2025 and ordered as follows: -

"-----  
*3. As the Telangana State Pollution Control Board (TGPCB) has stated that untreated sewage entering from the residential colonies from South-East direction and the catchment area has to be diverted or treated in the Sewage Treatment Plant before discharging into the Sakhi Lake.*

*4. Let the authorities file an action taken report. In the meanwhile, for the violation committed by these authorities, any action taken by the TGPCB has to be filed, failing which, the TGPCB will be penalized.*

*5. Post the matter on 18.06.2025".*

The copy of the above Order is enclosed for information.

In view of the above directions of the Hon'ble Tribunal, the GHMC is requested to take necessary steps for diverting or treating the untreated sewage of the residential colonies from South-East direction in the Sewage Treatment Plant before discharging into the Sakhi Lake.

Further, it is also requested to file the Action Taken Report before the Hon'ble Tribunal with a copy to the Board for taking further necessary action.

Yours faithfully,  
Sd/-  
MEMBER SECRETARY

Encl: As above.

Copy to:

1. The Managing Director, HMWS&SB, Khairatabad, Hyderabad for information and necessary action.
2. The Commissioner, Greater Hyderabad Municipal Corporation, Lower Tank Bund, Hyderabad for information and necessary action.
3. The JCEE, ZO, RC Puram for information and necessary follow-up action.
4. The SEE (TF), Unit-IV for information and necessary action.
5. The EE, RO, Sangareddy for information and necessary follow-up action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER,  
TGPCB, HEAD OFFICE, HYD.